

IN THE COURT OF SH. AMITABH RAWAT,  
ADDITIONAL SESSIONS JUDGE-03,  
SHAHDARA DISTRICT, KKD COURT, DELHI

FIR No. 59/20 dated 06.03.2020

PS- Crime Branch, Delhi (Investigated by Special Cell)

U/s 13/16/17/18 UA (P) Act, 120B r/w 109/114/124-A/

147/148/149/153A/186/201/212/295/302/307/341/353/395/420/427/435/43  
6/452/

454/468/471/34 IPC &

Section 3 & 4 Prevention of Damage to Public Property Act, 1984

and Section 25/27 Arms Act

**State of NCT of Delhi Vs. Tahir Hussain & ors.**

22.12.2020 (Proceedings **through WebEx**).

Present: Sh. Amit Prasad, Ld. Special Public Prosecutor for the State  
Investigating Officer(IO)/ACP Sh. Alok Kumar (through Webex) and Insp.  
Bhushan Azad.

1) Accused Khalid Saifi produced from Jail no.12 from Mandoli Jail  
(through WebEx) alongwith Ld. Counsel Sh. Harsh Bora (through WebEx).

2) Accused Isharat Jahan @ Pinki produced from Jail no.16 from  
Mandoli Jail (through WebEx) with Ld. Counsel Sh. Pradeep Teotia  
(through WebEx).

3) Accused Meeran Haider produced from Jail no.8 from Tihar Jail  
(through WebEx) alongwith Ld. Counsel Sh. Alok Saxena (through  
WebEx).

4) Accused Tahir Hussain produced from Jail no.3 from Tihar Jail  
(through WebEx) alongwith Ld. Counsel Sh. Rizwan (through Webex).

5) Accused Gulfisha @ Gul produced from Jail no.6 from Tihar Jail  
(through WebEx).

6) Accused Shafa Ur Rehman produced from Jail no.1 from Tihar  
Jail (through WebEx) with Ld. Counsel Sh. Amit Bhalla (through WebEx).

7) Accused Asif Iqbal Tanha produced from Jail no.4 from Tihar Jail through WebEx. alongwith Ld. Counsel Ms. Sowjhanya Shankaran (through Webex).

8) Accused Shadab Ahmed produced from Jail no.13 from Mandoli Jail (through WebEx) alongwith Ld. Counsel Sh. Shivam Sharma (through WebEx).

9) Accused Natasha Narwal produced from Jail no.6 from Tihar Jail (through WebEx) alongwith Ld. Counsels Sh. Adit S. Pujari & Ms. Tusharika Mattoo in court and Sh. Kunal Negi (through WebEx).

10) Accused Devangana Kalita produced from Jail no.6 from Tihar Jail (through WebEx) alongwith Ld. Counsels Sh. Adit S. Pujari & Ms. Tusharika Mattoo in court and Sh. Kunal Negi (through WebEx).

11) Accused Tasleem Ahmed produced from Jail no.14 from Mandoli Jail (through WebEx).

12) Accused Saleem Malik @ Munna produced from Jail no. 13 from Mandoli Jail (through WebEx) with Ld. counsel Sh. Salim Malik (through Webex).

13) Accused Mohd. Saleem Khan produced from Jail no.13 from Mandoli Jail (through WebEx).

14) Accused Athar Khan produced from Jail no.4 from Tihar Jail (through WebEx) with Ld. Counsel Sh. Arjun Dewan (through WebEx).

15) Accused Safoora Zargar is on bail (through Webex) with Ld. Counsel Sh. Ritesh Dubey (through WebEx).

16) Accused Sharjeel Imam produced from Jail No.1 from Tihar Jail (through Webex) with Ld. Counsel Ms. Surbhi Dhar (through Webex).

17) Accused Umar Khalid produced from Jail No.2 from Tihar Jail (through Webex) with Ld. Counsel Sh. Trideep Pais and Ms. Sanya Kumar (through Webex).

18) Accused Faizan Khan is on bail present in the court with Ld. counsel Sh. Azra Rheman.

One bail order from the Hon'ble Supreme Court regarding accused Faizan Khan has been received. Let the same be kept on record.

Summons issued to accused Faizan Khan received back served.

A copy of the charge-sheet and the supplementary charge-sheet in the form of pendrive has been supplied to accused Faizan against receipt.

It is informed that the trial in the present case has been stayed by the Hon'ble High Court of Delhi.

Ld. Counsel for the accused Ishrat Jahaan has moved an application for urgent hearing directing the Jai Superintendent, Mandoli Jail to provide security to applicant/accused Ishrat Jahaan.

It has been stated on the WebEx by the accused Ishrat Jahaan that she has been beaten today badly by other inmates and she is facing harassment and regular beatings at the hands of inmates. She has mentioned the name of one lady Pooja @ Golden and Gulshan and it is stated that she is a lesbian and her activities are very obnoxious. She fears her safety from the said inmates.

Some of the accused persons have also stated that they are being discriminated against in jail.

Heard.

In view of the allegations made by Ishrat Jahaan, let the concerned Jail Superintendent file a detailed reply by tomorrow i.e. 23.12.2020 at 10.00 am morning regarding the said allegations and steps being taken by them to allay the fear of the accused and further steps that

are needed and which they are going to take in this regard, if any.

The Jail Superintendent shall also ensure that all safety and security measures for the present accused are taken, in view of the allegations of threat, harassment and physical harm by other ladies inmates.

Ld. Counsel for the other accused persons may move separate applications for their grievances.

All the accused persons, who are in judicial custody, be produced through Webex by the concerned Jail Superintendents for the next date of hearing i.e. 05.01.2021.

Copy of this order be mailed to all the Ld. Counsels for accused persons, Ld. Special Prosecutor, IO and the concerned Jail Superintendents.

(AMITABH RAWAT)  
Addl. Sessions Judge-03  
Shahdara District, Karkardooma Courts,  
Dated: 22.12.2020